

**IN THE COURT OF SH. AJAY GULATI  
SPECIAL JUDGE (PC ACT), CBI-12,  
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

**Cr. Appeal No. 10/2019**

**Seema Sharma Vs CBI**

**04.09.2020**

Present:- Sh. K. K. Patra, Ld. Counsel for the appellant.  
Sh. Darshal Lal, Ld. PP for CBI.  
HIO Insp. R. A. Shukla has also joined the proceedings through Video Conference.

Present proceedings have been taken up through video conference hosted by court Reader Sh. Virender Yadav.

On the last date of hearing, Ld. PP for the CBI was directed to inquire from the HIO whether scanning of the trial court record is possible for the purpose of hearing arguments through video conference. HIO was also directed to file verification report regarding residence of Jitend Singh Rana who is sought to be substituted for the current surety of the Appellant.

Verification report regarding residence of surety Jitend Singh Rana has been received yesterday on the e-mail of the court. The same is taken on record.

Ld. PP has informed that efforts have been made to prepare the e-record but due to unavailability of scanning machine, the same could not be done.

Ld. PP for the CBI and Ld. Counsel for appellant submit that since physical hearing in courts has now been permitted, the matter may be taken up for hearing on any day on which physical hearing of this court has been scheduled.

Consequently, matter is adjourned to be taken up for physical hearing on 26.9.2020.

**AJAY  
GULATI**

Digitally  
signed by (AJAY GULATI )  
AJAY  
GULATI Spl. Judge (PC Act), CBI-12  
Date: ADCC/New Delhi/04.09.2020  
2020.09.04  
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**IN THE COURT OF SH. AJAY GULATI  
SPECIAL JUDGE (PC ACT), CBI-12,  
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

**CC No. 351/2019  
CBI Vs. Anant Gaonkar & Ors**

**04.09.2020**

Present:- Dr. Jyotsna Sharma Pandey, Ld. PP for CBI.

A1 Anant Goankar has not joined the proceedings through video conference despite wait nor has is Counsel joined.

A2 Gagandeep & A3 Arun Kumar Jain have joined through Video Conference.

Present proceedings have been taken up through video conference hosted by court Reader Sh. Virender Yadav.

Accused persons have yet to put in physical appearance before the court though appearance by the ld. Counsel on behalf of A- 1 and A – 2 was put in on the last physical hearing before the Court.

Since the physical hearings have now been permitted by the Hon'ble High Court, the matter be taken up for physical hearing on 19.9.2020. All the 3 accused are directed to put in appearance so that compliance of section 207 Cr. PC can be carried out as also other legal compliances can be effected. Issue electronic notice (through e-mail/whatsapp) to A1 as also to his counsel Sh. D. P. Shukla, who had filed his memo of appearance on 18.3.2020 on behalf of A1, for the next date of hearing. **A copy of this order be also sent to all the 3 accused on their Whatsapp numbers and/or email.**

**AJAY  
GULATI**

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signed by AJAY  
GULATI  
Date:  
2020.09.04  
12:14:36  
+0530

( AJAY GULATI )  
**Spl. Judge (PC Act), CBI-12  
RADCC/New Delhi/04.09.2020**